

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 46748/2025

[Arising out of impugned final judgment and order dated 09-05-2025 in CRLA No.12/2003 passed by the High Court of Judicature at Allahabad]

SANJAY SINGH

Petitioner

VERSUS

STATE OF U.P

Respondent

I.A. No.259872/2025-CONDONATION OF DELAY IN FILING

I.A. No.259873/2025-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

I.A. No.259870/2025-EXEMPTION FROM FILING O.T.

I.A. No.265407/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES

Date : 27-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Anurag Kishore, AOR
Ms. Ritika Shrivastava, Adv.
Mr. Lakhan Kumar Mishra, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice on the special leave petition as well as on the prayer for interim relief.
3. Re-list the special leave petition in the first week of December, 2025 "for final disposal".

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)